बसन्त बिहार के संस्कृत विद्यापीठ के छात्रावास को वहां से अन्यत्र ले जाना

7762. **श्री हीरा लाल डोडा:** क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली के भूतपूर्व राज्यपाल ने बसन्त बिहार में चल रहे संस्कृत विद्यापीठ के छात्रावास को वहां से हटाये जाने के आदेश दिये थे, और

(ख) यदि हां, तो ये आदेश कब दिये गये थे और इस मामले में दिल्ली विकास प्रधिकरण ने क्या कार्यवाही की थी।

निर्माण और आवास मंत्रालय में उप मंत्री (श्री दलबीर सिंह): (क) जी, हां।

(ख) ये आदेश 11–9–1974 को पारित किए गए थे तथा इन आदेशों के अनुसरण में उप पट्टाधारी को 17–9–1974 को कारण बताओं नोटिस जारी किया गया था।

इसी दौरान, शिक्षा और समाज कल्याण मंत्रालय द्वारा उप राज्य पाल को अभ्यावेदन दिए जाने पर इन आदेशों पर पुन: विचार किया गया तथा होस्टल को 31 दिसम्बर, 1974 तक बसन्त बिहार में ही चलने देने की अनुमति दे दी गई। दिल्ली विकास प्रधिकरण द्वारा उन्हे इस प्रयोजनार्थ होज खास में आवंटित किए गये स्थल पर 31–12–75 तक चले जाने के लिए कहा गया।

Inclusion of Villages on Outskirts of Ahmedabad in Corporation limits

7763. SHRI P. G. MAVALANKAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Ahmedabad Municipal Corporation limits have recently been extended so as to incorporate the erstwhile village Dani Limda into the city area;

(b) if so, full facts thereof;

(c) whether the Gram Panchayat of Dani Limda protested and objected to such extension;

(d) if so, the broad outlines of the village Panchayat objections and reasons; and Government's response, if any, thereto; and

(e) whether Government propose to include such other areas and villages on the outskirt of Ahmedabad into the Corporation Limits, and if so, which ones and when and why?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) According to information received from the State Government, village Dani Limda was included in the jurisdiction of Ahmedabad Corporation as a measure to prevent large scale smuggling of goods and evasion of Octroi from that area.

(c) Yes, Sir.

(d) The main objection of the Gram Panchayat was that the Panchayat was not consulted prior to the inclusion of the area of village Dani Limda into Corporation limits. The Panchayat also represented to the State Government that necessary civic amenities were being provided in the area by them and about 75 per cent. people were against this inclusion. The State Government considered the objections but rejected them.

(e) Revenue Survey numbers of Sewage Farm, areas of Shahwadi, Giaspur and Ranipur were proposed for inclusion by the Municipal Corporation. The State Government has asked the Municipal Corporation to submit a comprehensive proposal taking into consideration industrial and developmental activities in the surrounding areas. Excepting these the State Government does not propose to include any more areas into the Municipal Corporation limits.